

**CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCE**

**Reported deportation of Father Vincent
Ferrer**

SHRI N. K. SOMANI (Nagaur) : Sir, I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon :

"The reported deportation of Father Vincent Ferrer, a missionary who has been working in Manmad (Maharashtra) since 1958."

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : Mr. Speaker, Sir, Father Vincent Ferrer, a Spanish national, has been resident in India since 1952 with occasional visits abroad. He last came to this country in March, 1961 and has been staying since then at Manmad.

The Government of Maharashtra had received certain adverse reports on his activities. Therefore, when the question of granting him extension of stay in India came up some time early in 1967, it was decided that it would not be desirable to allow him to stay on in India. However, subsequently, on receipt of certain representations on his behalf and pending a further detailed enquiry into his activities, he was granted extensions of stay till 31st January, 1968.

After further enquiries made by their officers, the Government of Maharashtra reported that some of the activities of Father Ferrer were undesirable and recommended that he should not be allowed any further extension of stay. The Central Government accepted the report and recommendation, and the Government of Maharashtra accordingly served him with a notice to leave India. Since the service of notice on him, a number of representations have been received on his behalf. They are under the consideration of Government, and as this is likely to take some time two months' extension of residential permit is being allowed.

SHRI N. K. SOMANI : As far as the crux of the matter is concerned, all that we wanted to plead was an extension of time so that the Government of India

should offer to hold an independent inquiry into whatever charges that they have in mind....

MR. SPEAKER : The Government has done that.

SHRI N. K. SOMANI : Yes. I hope an independent inquiry will be held and necessary action will be taken.

MR. SPEAKER : SHRI R. K. Amin— not here.

12.05 hrs.

**DETENTION AND REMOVAL OF
CERTAIN MEMBERS IN KUTCH**

MR. SPEAKER : I have to inform the House that I have received the following four identical telegrams from the D. S. P., Kutch dated the 21st April, 1968:

"Sarvashri Hem Barua, Jaganathrao Joshi, Madhu Limaye and Nath Pai, Members, Lok Sabha, are detained and removed on the 21st April, 1968 at 0.9.15 hours at Khavda, Kutch District under Section 69 of the Bombay Police Act."

SOME HON. MEMBERS : Shame ! Shame !

SOME HON. MEMBERS rose —

MR. SPEAKER : Order, order. I am on my legs. These telegrams have been received. Some Members have given notices of some motions, some of adjournment motions, some of Call Attention notices and some of breach of privilege motions. About the question of arrest without a warrant, that is a legal question which I cannot decide. But I read from papers that they have been released. I have not yet received the official communication about their release. I have received a telegram from Shri Vajpayee that they were released somewhere else, whatever it is.

श्री कंबर लाल गुप्त (दिल्ली सदर) :
इसी सम्बन्ध में मुझे कुछ कहना है...

MR. SPEAKER : I am not allowing. If I allow you, I have to allow others also. (Interruptions) I am on my legs. Kindly sit down. Shri Bal Raj Madhok also discussed with me, Shri Rabi Ray also wrote to me.... (Interruptions). If I allow one, I have to allow others also.

श्री कंवर लाल गुप्त : अध्यक्ष, महोदय, आप ने जो अभी पढ़ा है और कहा है उस के बारे में कहना चाहता हूँ...

श्री हुकम चन्द कछवाय (उज्जैन) : हम ने जो काम रोको प्रस्ताव दिया है उस को स्वीकार किया जाये।

MR. SPEAKER : I am not allowing.

SHRI KANWAR LAL GUPTA : Have I not a right to say something ?

MR. SPEAKER : You have absolutely no right to say. We have to follow certain rules and methods. If, however, a Member says, "I have a right", he has a right and anybody can get up and say anything. What I am saying is I have received this official information and I have received a telegram from Shri Vajpayee also. The deputy leader of the Jana Sangh, Shri Bal Raj Madhok, also discussed with me. He also wanted to raise it. Shri Rabi Ray also wrote to me. I have given the information and there is no point in trying to discuss the matter here. The P. S. P. leader, the Jana Sangh leader and some others have been arrested and released. If anything else is there, naturally, we will have to consider it in a different way. About the legality of the arrest without a warrant and all that, I do not think I can go into while the courts have to do it. But about the other aspect of the question...

श्री रवि राय (पुरी) : गैर-कानूनी ढंग से गिरफ्तार किया गया है। इस के बारे में हम ने आप को लिखा भी है यह मामला हमें उठाने दीजिए।

MR. SPEAKER : If I allow you, I have to allow a number of Members here. If I

allow one, I will have to allow a discussion about it. I am not allowing anybody to raise the matter further than what I have given. (Interruptions). All of you kindly sit down.

श्री कंवर लाल गुप्त : आप ने अभी जो इनफॉर्मेशन दी है वह पूरी नहीं है। उस के बारे में मुझे कहना है।

MR. SPEAKER : Even then, you have to give a separate notice if it is not correct. Whatever information I have given, I have got the information from the D.S.P.

श्री रवि राय : एक तरफ 350 वर्गमील देते हैं और दूसरी तरफ आप गैर-कानूनी ढंग से संसद-सदस्यों को पकड़ते हैं...(अवधान)

MR. SPEAKER : Order, order. If all you talk like this ..(Interruptions). Nothing will be taken down. (Interruptions)** If it is the desire of the House that we should begin discussing this....(Interruptions)** Don't quarrel between yourself.(Interruptions) Let me suggest a way out of it...(Interruptions)**

SHRI BAL RAJ MADHOK (South Delhi) : The leaders of the major Opposition Parties are involved. You have just now said that you cannot go into the legality of this. The charge is that they were arrested without warrant, they were detained without authority and then they were let off on the road. This is a violation of Fundamental Rights, a gross misuse of authority and a breach of Parliamentary privilege. The Home Minister is here. Let him make a statement.

MR. SPEAKER : It is a good suggestion (Interruptions) He has made a good suggestion. The arrests were there, but the further details are not available with me...(Interruptions).

श्री रवि राय : इतने माननीय सदस्य गिरफ्तार हो गये और आप बहस नहीं करने देते।

MR. SPEAKER : Now a suggestion has been made that further information

** Not recorded.

may be given by the Home Minister about arrests and all that. Whatever information was with me, I have given, I had some telegrams from the D. S. P. and some from the Leader of the Jan Sangh Party. I have given whatever information I had. If the Home Minister... (Interruptions) There is no point in getting excited. Let them not add further to the confusion. (Interruption).

श्री प्रेमचन्द वर्मा (हमीरपुर) : यह सब हरियाणा के एलेक्शन के लिये हो रहा है ।

MR. SPEAKER : Will all of them sit down? I think, this is not going to solve the problem. I did not call Mr. Varma.

श्री समर गुह (कंटाई) : यह हरियाणा के लिये नहीं नेशनल ग्रानर के लिये है । देश के इंटेन्नेशन के लिये है, राष्ट्र का सम्मान बचाने के लिये है ।

MR. SPEAKER : If this is going to continue, the only thing that I will do is that I will say, I am sorry I cannot continue this way. It is not proper getting up and shouting like this every time. After all, the Opposition leaders had been arrested and they have the right of representation. But here, the Home Minister is there. He will give the information. The members need not take the responsibility of giving the information. I have given whatever information I had. If any information comes later on, as suggested by Shri Madhok, later on some information may be given. After the information is given, naturally we shall consider and see what best can be done. Tomorrow I will call a meeting of the Business Advisory Committee. All the Parties will be there. You can coolly think about it and we shall see what best can be done. Naturally we are excited when we have got the telegrams I do not think that we should allow the heat to be exhausted on the floor of the House.

Now, papers to be laid on the Table.

12-12 hrs.

PAPERS LAID ON THE TABLE

Notifications under Customs Act, etc.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANATH PAHADIA) : On behalf of Shri

K. C. Pant, I beg to lay on the Table :

(1) A copy each of the following Notifications under section 159 of the Customs Act, 1962 :

(i) G. S. R. 651 published in Gazette of India dated the 6th April, 1968.

(ii) G. S. R. 683 published in Gazette of India dated the 2nd April, 1968.

[Placed in Library. See No. LT—965/68]

(2) A copy of Notification No. G. S. R. 653 published in Gazette of India dated the 6th April, 1968, Containing corrigendum to G. S. R. 467 dated the 9th March, 1968, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT. 966/68]

COMMITTEE ON ABSENCE OF MEMBERS FROM SITTINGS OF THE HOUSE

Fifth Report

SHRI THIRUMALA RAO (Kakinada): I beg to present the Fifth Report of the Committee on Absence of Members from the sittings of the House.

12-13 hrs.

CORRECTION OF ANSWER TO SQ. NO. 1174 RE. THE APEEJAY SHIPPING COMPANY

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : In reply to part (d) of the Starr-ed Question No. 1174 answered by shri Shinde, Minister of State in my Ministry in this Sabha on the 11th April, 1968, on the subject of Apeejay Shipping Company, it was stated that the Government was not aware of any demand for the recall of Shri A. M. Thomas, our High Commissioner in Australia. In the course of supplementaries, Honourable Member, Shri Madhu Limaye, questioned the correctness of that statement and stated that he had written to the Prime Minister asking for recall of Shri A. M. Thomas. Since the reply to